

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:1417
ANSWERED ON:21.08.2012
MONITORING CABLE SERVICES
Natarajan Shri P.R.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there is any mechanism to monitor the cable service providers and addressability in the system;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Government is considering a comprehensive proposal to amend the existing Cable Act for the purpose; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C. M. JATUA)

(a) to (e) The Cable Television Network (Regulation) Act 1995 as amended from time to time and the rules thereunder provide for an adequate mechanism to monitor cable service providers through digital addressable system under section 4 A of the Act. Moreover under section 11 of the said Act the Authorised Officers are empowered to take cognizance of the violations/contraventions if any of the provisions of the Cable Act. The Authorised Officers can take appropriate action as envisaged under Chapter IV Section 16, 17 and 18 of the Cable Act 1995.

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